

**Central Administrative Tribunal
Jammu Bench, Jammu**



Hearing through video conferencing

T.A. No.61/8508/2020

Monday, this the 21th day of December, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

1. Vijay Lakshmi, aged 14 years,
D/o Sh. Mulkh Raj R/o Village Rabta,
Tehsil and Distt-Jammu

.....Applicant

By Advocate: Mr. Ajay Sharma.

Versus

1. State of J&K through Chief Secretary Civil Secrett. Jammu;
2. Principal Secretary to Govt.,
General Administration Department,
Civil Sectt. Jammu;
3. Director School Education Jammu;
4. Chief Education Officer, Jammu;
5. Principal, Higher Secondary School, Rabta,
Tehsil and Distt-Jammu.

.....Respondents

(By Advocate: Mr. Sudesh Magotra, DAG)

O R D E R (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)



Despite the case being reflected in the day's cause list, neither the counsel for the applicant nor applicant present today. Despite the direction of the Hon'ble High Court by order dated 02.09.2020 to be present before the Tribunal, neither the applicant nor his counsel present today.

2. However, Mr. Sudesh Mangotra, Learned Dy. Advocate General appearing for the respondents present.

3. It seems the applicant is not interested to pursue the matter any further. Accordingly the TA is dismissed for non-prosecution for non appearance of the applicant. There shall be no order as to costs.

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Asvs.